

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

3. IA 1936(MB)2024  
IN  
C.P. (IB)/264(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.04.2024**

Name of the Party: PNB Housing Finance Limited  
Vs  
Nakoda Fruit Products Private Limited

Section 7, 12(2) of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Mr. Gaurva Jalendra a/w Mr. Nausher Kohli, Ld. Counsel for the Applicant present through physical mode.

**IA-1936/2024**

2. This is an Application filed u/s 12(2) by the Resolution Professional seeking extension of CIRP period to complete the CIR Process.
3. Ld. Counsel for the Applicant seeks some time for getting instructions from the CoC.
4. At the request of Counsel, the matter is adjourned to **14.05.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**